

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s SIKKA PAPERS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SIKKA PAPERS LIMITED
2.	Date of incorporation of corporate debtor	21st September, 1984
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U21012DL1984PLC128665
5.	Address of the registered office and principal office (if any) of corporate debtor	B-3 M Block AVG Building Connaught Circus New Delhi, Central Delhi
6.	Insolvency commencement date in respect of corporate debtor	24th April, 2019
7.	Estimated date of closure of insolvency resolution process	29 th October, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name-Ajit Kumar Reg No- IBBI/IPA-003/IP-N00062/2017-18/10548
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – 1A, Sanskriti Apartment GH-22, Sector 56, Gurugram, Haryana & Punjab, 122011 Email – amaajitjha@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – Sun Resolution Professionals Pvt Ltd , 83, National Media Centre, Shanker Chowk, Nr. Ambiance Mall / DLF Cyber City, Gurugram – 122002 Email – cirp.sikkapapers@gmail.com
11.	Last date for submission of claims	8th May, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sikka Papers Limited on 24th April, 2019.

The creditors of Sikka Papers Limited are hereby called upon to submit their claims with proof on or before 08th May, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25th April, 2019
Place: Gurugram

Ajit Kumar
Interim Resolution Professional
Reg No- IBBI/IPA-003/IP-N00062/2017-18/10548

